



The Orissa Gazette

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Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART III.

Regulations, Orders, Notifications, Rules, etc., issued by the Governor and by Heads of Departments.

HOME, REVENUE AND FINANCE DEPARTMENTS.

NOTIFICATIONS.

The 17th April 1936.

No. 65—La-1-R.—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the expense of the District Board, Cuttack, for a public purpose, viz., for the construction of touring Veterinary Assistant Surgeon's quarters at Jagatsingpur in mauzas Deuligramesar and Panisalia, parganas Hariharpur and Gandito, thana Jagatsingpur nos. 399 and 444, respectively, zila Cuttack, it is hereby notified that for the above purpose two pieces of land measuring, more or less, 0.18 acre, bounded on the—

Block A (Mauza Deuligramesar) (measuring more or less 0.11 acre).

North—By portion of plot no. 1213,

East—By plot no. 1216,

South—By the boundary line between mauzas Deuligramesar and Panisalia,

West—By a portion of plot no. 1215;

Block B (Mauza Panisalia) (measuring more or less 0.07 acre).

North—By the boundary line between mauzas Deuligramesar and Panisalia,

East—By plot no. 1134,

South—By a portion of a road bearing plot no. 1143,

West—By plot no. 1132,

are required within the aforesaid mauzas of Deuligramesar and Panisalia.

This notification is made, under the provisions of section 4 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Land Acquisition Deputy Collector, Cuttack Collectorate.

Objections to the acquisition, if any, filed under section 5-A by any person interested

within the meaning of that section within 30 days after the issue of this notification before the Collector of Cuttack, will be considered.

The 20th April 1936.

No. 141—La-2-R.—DECLARATION.—

Whereas it appears to the Government of Orissa that land is required to be taken by Government at the public expense for a public purpose, viz., for extension of the compound of the Begunia police-station in the village of Jagirbar, pargana Kuspalla, zila Puri, it is hereby declared that for the above purpose a piece of land measuring, more or less, 0.008 acre, bounded on the—

North—By portion of plot no. 517/713,

East—By portion of plots nos. 517/713, 517/711 and 517/712,

South—By portion of plot no. 517/712,

West—By portion of plot no. 444,
is required within the aforesaid village of Jagirbar.

This declaration is made, under the provisions of section 6 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Collector of Puri.

The 20th April 1936.

No. 142—La-3-R.—DECLARATION.—

Whereas it appears to the Government of Orissa that land is required to be taken by Government at the public expense for a public purpose, viz., for retired line in the 2nd mile, 1st quarter of Daib right embankment no. 88-B at Erada in the village of Erada, pargana Kate, zila Cuttack, it is hereby declared that for the above purpose

two pieces of land measuring, more or less, 4.81 acres, bounded on the—

Block A—area 3.49 acres.

North and South—By old embankment,

East—By part of plots nos. 3010, 3016, 3018, 3034, 3033, 3031, 3028, 3027, 3025, 3023, 3282, 3283, 3292, 3293 and plot no. 3032 and old embankment,

West—By part of plots nos. 3010, 3009, 4267, 3013, 3018, 3036, 3035, 3031, 3028, 3027, 3025, 3023, 3282, 3281, 3280, 3284, 3291, 3290, 3293, 3527, 3360 and 3359 and plots nos. 3000, 3006, 3012, 3037, 3029, 3030 and 3285;

Block B—area 1.32 acres (for replacing Gochar land).

North—By plot no. 2245,

East—By part of plot no. 3298 and plot no. 3297 and boundary of mauza Galadari,

South—By plot no. 3299 and boundary of muaza Galadari,

West—By plot no. 3296,
are required within the aforesaid village of Erada.

This declaration is made, under the provisions of section 6 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Land Acquisition Deputy Collector, Irrigation Branch, Cuttack or in that of the Executive Engineer, Mahanadi Division, Cuttack.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.